

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.NO.308/2004

Friday, this the 29th day of July, 2005.

**CORAM:**

**HON'BLE MRS SATHI NAIR, VICE CHAIRMAN  
HON'BLE MR K.V.SACHIDANANDAN, JUDICIAL MEMBER**

T.Mohan,  
Gramin Dak Sevak Mail Carrier,  
P.R.Nagar.P.O.  
Parol House.  
Kara- Peravoor,  
Mattanur.S.O.  
Kannur District, - **Applicant**

By Advocate Mr KS Bahuleyan

**Applicant**

vs

1. Union of India represented by the Secretary, Ministry of Communications, Department of Posts, New Delhi.
2. The Postmaster General, Northern Region, Calicut.
3. Superintendent of Post Offices, Thalassery Division, Thalassery-670 102.

By Advocate Mr TPM Ibrahimkhan, SCGSC<sup>1</sup>

The application having been heard on 29.7.2005, the Tribunal on the same day delivered the following:

## ORDER

## HON'BLE MRS SATHI NAIR, VICE CHAIRMAN

M.A.737/2005: Learned counsel for the applicant submits that he may be permitted to withdraw the O.A. Accordingly, the M.A. is allowed.

Original Application: In view of the order in M.A.737/2005, the O.A. is dismissed as withdrawn. No costs.

Dated, the 29<sup>th</sup> July, 2005.

*[Signature]*

SATHI NAIR  
SATHI NAIR  
VICE CHAIRMAN